

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) NO.01/ALD/2024**

**CORAM:**

**1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**

**2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 22<sup>nd</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>M/S SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA V/S M/S BHARTIYA MICRO CREDIT</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Roshan Kumar, Adv.

*: For the Financial Creditor*

NONE

*: For the Corporate Debtor*

**ORDER**

1. Ld. Counsel representing the Financial Creditor is present through VC. However, none present for the Corporate Debtor.
2. We see from the previous orders that there has not been any representation on behalf of the Corporate Debtor during the previous occasions, since the time the notice was issued. As a result thereof, *vide* our order dated 14.02.2024 in terms of para nos.1 & 2, it was directed that the Corporate Debtor be served by way of the substituted mode of service by affecting publications in the two newspapers.
3. The Ld. Counsel representing the Financial Creditor states that the publications have been made in the newspapers on 21.02.2024 one in English and another in Vernacular. The affidavit of service has been filed *vide* diary no.779 dated 01.04.2024.

**-Sd-**

**-Sd-**

4. Despite the substituted mode of service having been affected by way of the aforesaid publications, there is no representation on behalf of the Corporate Debtor.
5. In view of this situation, we deem it appropriate to set the Corporate Debtor ex-parte.
6. Let the matter be adjourned for ex-parte hearing on 30<sup>th</sup> April, 2024.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**22<sup>nd</sup> April, 2024**

*Kavya Prakash Srivastava*  
*(Stenographer)*